

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO.755/2016
CA NO.

CORAM:


PRESENT: SH. M.K.HANJURA
Hon'ble Member(J)

SH. S.K MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF SPECIAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 09.03.2017

NAME OF THE COMPANY IFCI Factors Ltd.
V/S
H M Informatics Pvt. Ltd.


SECTION OF THE COMPANIES ACT: 433, 434(1)(a), 439


S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SHREYA MEHTA	ADVOCATE	PETITIONER	

ORDER

Learned counsel for the petitioner prays that the petition may be dismissed as withdrawn with liberty to file a fresh one on the same cause of action in accordance with the provisions of IBC, 2016 and the latest dispensation.

The prayer made by the learned counsel is accepted and liberty is granted in terms of the request made.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)